

Fund Commissioner, Dhanbad had appointed a larger number of staff without the sanction of the Government of India ; and

(b) if so, how those cases are being regularised ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The administration of the Coal Mines Provident Fund is the concern of the Board of Trustees set up under the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 and is not the direct concern of the Central Government. The Coal Mines Provident Fund authorities have reported that the former Coal Mines Provident Fund Commissioner had appointed some staff without the approval of the Board of Trustees and that the Question of regularising these appointments, is under consideration.

Zonal Inspectorate Offices under E.P.F. Organisation

7067. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the numbers of Zonal Inspectorate Offices opened in all the regions under the Employees Provident Fund Organisation with names of the places and number of the staff, region-wise ;

(b) whether there is a proposal under consideration for construction of permanent office buildings of the Inspectorates with residential quarters in different places ; and

(c) if so, the action taken in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not the direct concern of the Government of India. The Provident Fund authorities have intimated that the required information is being collected from the Regional Offices. It will be laid on the table of the Sabha as early as possible.

Vacation of Official Residence by Ex-Coal Mines Provident Fund Commissioner, Dhanbad

7068. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Ex-Coal Mines Provident Fund Commissioner in Dhanbad has not vacated the official quarter, although he has retired from the service more than a year ago ; and

(b) if so, the steps being taken to get the official residence of the Coal Mines Provident Fund Commissioner vacated ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Coal Mines Provident Fund is the concern of the Board of Trustees set up under the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 and is not the direct concern of the Central Government. The Coal Mines Provident Fund authorities have reported as under :—

(a) and (b). The former Coal Mines Provident Fund Commissioner was allotted the Fund's bungalow, He retired from service last year but has not yet vacated the bungalow inspite of being repeatedly asked to do so. It is proposed to take legal action for his eviction from the bungalow.

स्नातकोत्तर कृषि वैज्ञानिकों में बेरोजगारी

7069. श्री रणबहादुर सिंह :

श्री गंगा रेड्डी :

क्या कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में कितने कृषि स्नातकोत्तर और पी० एच० डी० बेरोजगार हैं ;

(ख) क्या सरकार देश में ऐसे कृषि वैज्ञानिकों के बारे में कोई रिकार्ड रखती है जो अपने-अपने क्षेत्रों में विदेशों से अथवा देश में विशेषज्ञता प्राप्त करने के बाद भी बेरोजगार हैं ; और

(ग) उन्हें देश में अपने-अपने क्षेत्रों में समुचित कार्य प्रदान करने के लिये सरकार ने क्या योजना बनाई है ?